SHRI BIJU PATNAIK : Sir, I introduce * the Bill.

13.25 hrs.

RE : QUESTION OF PREVILEGE

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं आपका ध्यान रूल 223 की तरफ दिलाना चाहता हूं । जो मैंने श्रीमती इंदिरा गांधी के खिलाफ प्रिविलिज मोशन दिया है, उसके बारे में मेरा कहना यह है कि उन्होंने इस हाउस को मिसलीड किया है— एमर्जेंसी की अप्रूवल लेने के लिए जो तथ्य उन्होंने बताये मैं कि प्राइस राइज है, ला एण्ड आर्डर की प्राबलम है ।

MR. SPEAKER : You yourself told me that you would produce additiona material which you have got. Again you want to raise it.....

SHRI KANWAR LAL GUPTA : I have given every detail to you.

MR. SPEAKER : Merely your giving is not sufficient. I have to look into it.

13.26 hrs.

ELECTION LAWS (AMENDMENT)

BILL.**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951 and the Indian Penal Code.

MR. SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951, and the Indian Penal Code."
>
> *The motion was adopted.*

SHRI SHANTI BHUSHAN : Sir, I introduce the Bill.

13.28 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

13.28 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER : Matters under Rule 377. Mr. Ram Gopal Reddy, He is not here....

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : Sir, I want to make a submission.

श्रीमति मृणाल गोरे (बम्बई उत्तर) : अध्यक्ष महोदय, मैंने भी रूल 377 के अधीन मंत्री महोदय को बयान देने के लिए एक नोटिस दिया था जिसका जवाब मंत्री महोदय देना चाहते हैं ।

MR. DEPUTY-SPEAKER : If the Minister wants to reply, he can inform the Speaker and reply tomorrow.

श्रीमती मृणाल गोरे : मैंने स्पीकर साहब को इंफार्म किया था कि आप मंत्री महोदय को रिप्लाई देने के लिए कहें । यह मैंने 14 तारीख को कहा था । जिसके लिए मिनिस्टर साहब ने भी और स्पीकर साहब ने भी एग्री किया है ।

MR. DEPUTY-SPEAKER : Under rule 377, if the Minister wants to reply, the procedure is, he can inform the Speaker and then reply. Unfortunately, he has not informed the Speaker. If he wants to reply, he can inform the Speaker and reply tomorrow, if he wants.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : उपाध्यक्ष महोदय, अगर किसी स्तर पर माननीय सदस्या ने किसी चीज के बारे में कोई जवाब मांगा है तो मैं जवाब देने के लिए तैयार हूं । मैं तो सदा जवाब देने के लिए तैयार रहता हूं ।

उपाध्यक्ष महोदय : नहीं नहीं, 377 में इस तरह से नहीं किया जाता है ।

---

*Introduced with the recommendation of the President.

**Published in Gazette of India Extraordinary Part II, Section 2 dated 22-12-77.